NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.A. No. 54/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE PARTIES: M/s. Teej Impex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

RATESH SHAHRE ALVE COLU ROY 4 G Lee

<u>ORDER</u>

T.C.S.A. No. 53/230-232/NCLT/MB/MAH/2017 T.C.S.A. No. 54/230-232/NCLT/MB/MAH/2017

At request of the Counsel, this Bench hereby appoints M/s. Patil Randive, Mumbai as C.A. with remuneration of @20,000/- each to assist OL of Mumbai in filing his report before this Bench.

Application is disposed of.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial).

Sd/-

V. NALLASENAPATHY Member (Technical).